### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA UNSTARRED QUESTION NO.405 TO BE ANSWERED ON FRIDAY, THE 3<sup>rd</sup> FEBRUARY, 2023

#### **Legal Aid Programmes**

#### **405.SHRI ACHYUTANANDA SAMANTA:**

#### Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of legal aid programmes being implemented by the Government at present;
- (b) the details of the funds allocated/utilised for the purpose during the last three years, State/UT-wise and year-wise;
- (c) the total number of persons belonging to various sections of the society who were provided free legal services during the said period, State/UT-wise;
- (d) the steps taken by the Government to ensure easy availability of legal services to the poorest amongst the poor throughout the country; and
- (e) the further steps taken by the Government to establish a nation-wide network for providing free legal services to the weaker sections of the society?

#### **ANSWER**

# MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) to (c) National Legal Services Authority (NALSA) has been constituted under the Legal Services Authorities (LSA) Act, 1987 to provide free and competent legal services to the weaker sections of the society including beneficiaries covered under Section 12 of the Act, to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organize LokAdalats to secure that the operation of the legal system promotes justice on the basis of equal opportunities.

For this purpose, the legal services institutions have been setup from the Taluk Court level to the Supreme Court. The activities/programmes undertaken by Legal Services Authorities include legal aid and advice; legal awareness programmes; legal services/empowerment camps; legal services clinics; legal literacy clubs; LokAdalats and implementation of victim compensation scheme. Funds under Grant-in-Aid are allocated and sanctioned to NALSA by the Government on yearly basis. The details of funds allocated by NALSA to Legal Services Authorities for organizing legal aid programmes during last three years are at Annexure – A. The details regarding number of persons who were provided free legal services during last three years are at Annexure – B.

(d) and (e) To enable equitable access to justice, National Legal Services Authority (NALSA) has launched Legal Services Mobile App on Android and iOS versions to enable easy access to legal aid to common citizens.

Further, a scheme on Access to Justice titled "Designing Innovative Solutions for Holistic Access to Justice in India" has been launched with aim to strengthen prelitigation advice and consultation through Tele-Law: Reaching the Unreached; ensure pan - India dispensation framework to deliver Pro Bono legal Services through Nyaya Bandhu (Pro Bono Legal Services) programme; facilitate disposal of 15 year old pending cases at the district level through its Nyaya Mitra programme and to empower citizens through Pan India legal literacy and legal awareness programme. The Scheme embeds use of technology and developing contextualized IEC (Information, Education and Communication) material in regional / local dialect to supports its intervention and to achieve easy accessibility of legal services to the poor and weakest sections of the society.

## Annexure-A

Statement as referred to in reply to Lok Sabha Unstarred Question No. 405 for answering on 03.02.2023 raised by Shri AchyutanandaSamanta, MP - Legal Aid Programme

| Statement showing details of funds allocated (in Rupees) to Legal Services Authorities for organizing legal aid programmes during last three years |                               |              |             |             |  |  |  |
|--|-------------------------------|--------------|-------------|-------------|--|--|--|
| S.No.  | Name of State/UT<br>Authority | 2019-20      | 2020-21     | 2021-22     |  |  |  |
| 1  | Andaman & Nicobar Islands     | 0            | 0           | 0           |  |  |  |
| 2  | Andhra Pradesh                | 2,00,00,000  | 3,40,00,000 | 5,00,00,000 |  |  |  |
| 3  | Arunachal Pradesh             | 2,00,00,000  | 1,00,00,000 | 1,40,00,000 |  |  |  |
| 4  | Assam                         | 3,00,00,000  | 3,70,00,000 | 6,40,00,000 |  |  |  |
| 5  | Bihar                         | 4,50,00,000  | 3,70,00,000 | 7,60,00,000 |  |  |  |
| 6  | Chandigarh                    | 1,00,00,000  | 80,00,000   | 55,00,000   |  |  |  |
| 7  | Chhattisgarh                  | 6,00,00,000  | 3,95,00,000 | 5,25,00,000 |  |  |  |
| 8  | Dadra & Nagar Haveli          | 0            | 2,50,000    | 0           |  |  |  |
| 9  | Daman & Diu                   | 0            | 2,50,000    | 0           |  |  |  |
| 10   | Delhi                         | 8,00,00,000  | 5,00,00,000 | 9,30,00,000 |  |  |  |
| 11   | Goa                           | 0            | 50,00,000   | 15,00,000   |  |  |  |
| 12   | Gujarat                       | 3,50,00,000  | 3,45,00,000 | 5,75,00,000 |  |  |  |
| 13   | Haryana                       | 9,00,00,000  | 4,50,00,000 | 6,50,00,000 |  |  |  |
| 14   | Himachal Pradesh              | 4,00,00,000  | 1,85,00,000 | 2,45,00,000 |  |  |  |
| 15   | Jammu & Kashmir               | 6,00,00,000  | 3,50,00,000 | 4,65,00,000 |  |  |  |
| 16   | Jharkhand                     | 4,00,00,000  | 4,00,00,000 | 7,35,00,000 |  |  |  |
| 17   | Karnataka                     | 7,00,00,000  | 6,25,00,000 | 7,50,00,000 |  |  |  |
| 18   | Kerala                        | 11,00,00,000 | 5,25,00,000 | 9,90,00,000 |  |  |  |
| 19   | Ladakh                        | 0            | 0           | 65,00,000   |  |  |  |
| 20   | Lakshadweep                   | 0            | 0           | 0           |  |  |  |

| 21 | Madhya Pradesh                            | 4,50,00,000    | 3,00,00,000    | 5,00,00,000    |
|----|---|----------------|----------------|----------------|
| 22 | Maharashtra                               | 6,00,00,000    | 6,25,00,000    | 8,25,00,000    |
| 23 | Manipur                                   | 4,00,00,000    | 1,00,00,000    | 1,05,00,000    |
| 24 | Meghalaya                                 | 1,00,00,000    | 50,00,000      | 50,00,000      |
| 25 | Mizoram                                   | 2,50,00,000    | 50,00,000      | 1,15,00,000    |
| 26 | Nagaland                                  | 2,50,00,000    | 50,00,000      | 1,15,00,000    |
| 27 | Odisha                                    | 6,00,00,000    | 3,25,00,000    | 4,25,00,000    |
| 28 | Puducherry                                | 0              | 10,00,000      | 20,00,000      |
| 29 | Punjab                                    | 10,00,00,000   | 3,25,00,000    | 6,40,00,000    |
| 30 | Rajasthan                                 | 6,50,00,000    | 4,55,00,000    | 7,00,00,000    |
| 31 | Sikkim                                    | 2,50,00,000    | 50,00,000      | 65,00,000      |
| 32 | Tamil Nadu                                | 5,00,00,000    | 4,20,00,000    | 6,00,00,000    |
| 33 | Telangana                                 | 3,50,00,000    | 3,50,00,000    | 4,10,00,000    |
| 34 | Tripura                                   | 3,00,00,000    | 2,80,00,000    | 2,65,00,000    |
| 35 | Uttar Pradesh                             | 3,00,00,000    | 6,50,00,000    | 6,00,00,000    |
| 36 | Uttarakhand                               | 2,00,00,000    | 2,50,00,000    | 2,55,00,000    |
| 37 | West Bengal                               | 9,00,00,000    | 5,20,00,000    | 7,00,00,000    |
| 38 | Supreme Court Legal<br>Services Committee | 0              | 1,00,00,000    | 1,00,00,000    |
|    | TOTAL                                     | 1,42,00,00,000 | 1,00,00,00,000 | 1,45,30,00,000 |

Annexure-B
Statement as referred to in reply to Lok Sabha Unstarred Question No. 405 for answering on 03.02.2023 raised by Shri AchyutanandaSamanta, MP - Legal Aid Programme

Statement showing details regarding number of persons who were provided free legal services during last three years S. 2019-20 2020-21 2021-22 Name of State/UT Authority No. Andaman & Nicobar Islands 79 43 65 2 Andhra Pradesh 4,396 4,474 6,371 Arunachal Pradesh 3 3,932 1,984 2,657 4 Assam 8,002 10,027 1,10,254 5 Bihar 60,139 38,653 16,89,158 6 Chandigarh 2,261 1,242 1,781 Chhattisgarh 81.713 26,814 42,394 8 Dadra & Nagar Haveli 28 10 27 Daman & Diu 17 9 0 0 10 Delhi 79,458 82,131 79,055 11 Goa 3,006 875 1,101 12 Gujarat 26,887 8,302 21,953 13 Haryana 19.019 11.059 23,260 14 Himachal Pradesh 4,368 2,083 4,806 Jammu & Kashmir 8,870 15 4,961 7,675 Jharkhand 16 30.530 1.31.691 6,49,481 23,211 32,794 17 Karnataka 1,45,015 11.242 18 71.058 16.895 Kerala 19 93 Ladakh 0 2.408 20 0 0 0 Lakshadweep 21 87,843 33,43,800 Madhya Pradesh 2,68,351 22 Maharashtra 24,060 12,278 22,595 23 18.257 56,635 22,651 Manipur Meghalaya 24 2,914 2,131 2,346 25 Mizoram 9,473 3,201 1.670 26 3,691 7,750 Nagaland 4,231 27 Odisha 8,025 6,029 8,849 28 Puducherry 1,295 309 884 29 Punjab 1,27,829 27,096 36,404 30 Rajasthan 32,413 12,274 13,833 31 Sikkim 928 702 986

35,552

15,145

13,595

26,491

3,488

2,156

38,181

6,712

2,671

32

33

34

Tamil Nadu

Telangana

Tripura

|   |    | Total         | 12,12,137 | 6,31,758 | 63,69,643 |
|---|----|---------------|-----------|----------|-----------|
| - | 37 | West Bengal   | 41,956    | 20,906   | 29,015    |
|   | 36 | Uttarakhand   | 3,018     | 2,343    | 3,775     |
|   | 35 | Uttar Pradesh | 60,819    | 3,545    | 1,32,629  |